

MR. CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House adjourned for lunch at fourteen minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, the VICE-CHAIRMAN (SHRI M. P. BHAR-GAVA) in the Chair.

**REFERENCE TO THE AIDE
MEMOIRE SENT BY THE BRITISH
GOVERNMENT TO THE WEST
BENGAL GOVERNMENT**

SHRI BHUPESH GUPTA (West Bengal): Mr. Vice-Chairman, Sir, I have a submission to make. I am very sorry that I was not present yesterday. Mr. Chagla made a statement with regard to the aide *memoire* sent by the British Government to the West Bengal Government. He agreed with me, it seems from the news papers, that the step of the British Government was wrong. He said that the Government was doing something. First of all, I would like to know when he was doing that. He should make it clear.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): He is coming here at 4.30. You can raise the point then.

SHRI BHUPESH GUPTA: I would request you to have the Calling Attention motion, because I charge that it was an interference in the internal affairs of our country. With your permission I would make out a case that it was an interference in the internal affairs of our country. Let the Calling Attention motion which is pending be taken up and you allow us a one hour discussion because then all sides can express themselves on the subject as to the manner in which the British Government has functioned not only improperly from diplomatic standards but also by way of interfering in the internal affairs of our country. The Government has not taken note of it. In fact, it is

exonerating the British Government. My serious complaint is also on that score. Therefore, I appeal to you that just as you have allowed many other things, let this matter be taken up at a suitable time next week and we shall, on the strength of international law and usage and various other things, make out a case here that the British Government's action amounted to a clear interference in the internal affairs of our country which is much more heinous than merely circumventing diplomatic standards and norms.

SHRI MULKA GOVINDA REDDY (Mysore): A short duration discussion should be allowed on this very important subject. It is agitating the minds on both sides.

**RESOLUTION REGARDING AP-
POINTMENT OF PARLIAMEN-
TARY COMMITTEE TO REVIEW
CENTRE-STATE RELATIONS**

SHRI M. V. BHADRAM (Andhra Pradesh): Mr. Vice-Chairman, Sir, I beg to move:

"This House is of opinion that Government should appoint a Committee consisting of 45 members representing both Houses of Parliament to review the Centre-State relations in all their aspects and to make recommendations for necessary changes in the present arrangements where such changes are called for."

Mr. Vice-Chairman, Sir, since the general elections, the political set-up in the country has changed and thereupon insistent and persistent demands for greater powers to the States are raised and also for enquiry into complaints about Central interference and discrimination of a political character in the States' affairs.

Mr. Vice-Chairman, Sir, it has been accepted and admitted that in the past also there were differences between the State and the Centre, but since